

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

(This the **24th** Day of **August, 2021**)

Hon'ble Mr. Tarun Shridhar, Member (A)
Hon'ble Ms. Pratima K Gupta, Member (J)

Original Application No.330/00253/2020

1. Sanjay Kumar Nishad son of Maiku Lal, R/o Makka Purwa, Khayora Khatri Thana – Nawabganj, Kanpur Nagar, U.P. & Anr.

..... **Applicant**

By Advocate: **Shri Sankalp Narain**

Versus

1. Union of India through Ministry of Consumer Affairs, Food and Public Distribution, Dept. of Food and Public Distribution, Govt. of India, New Delhi & Ors.

..... **Respondents**

By Advocate: **Shri Saurabh**

O R D E R

Delivered by Hon'ble Mr. Tarun Shridhar, Member (A)

Shri Sankalp Narain, learned counsel for the applicant and Shri Saurabh, learned counsel for the respondents are present.

2. Learned counsel for the applicant submits that the OA has since then become infructuous and hence he does not want to press it any further.
3. Learned counsel for the respondents submits that he has also filed an affidavit to this effect.

4. In view of the categorical submissions made by both the learned counsel for the parties, the OA is disposed off as having been rendered infructuous.
5. All the pending MAs accordingly stand disposed off.

Hon'ble Ms. Pratima K. Gupta, Member (J) has given her consent to the order during virtual hearing.

(Ms Pratima K Gupta)
Member-J

(Tarun Shridhar)
Member-A

Sushil